

File No.01/92/180/244/AM09/PC-VI
Government of India
Ministry of Commerce & Industry
Directorate General of Foreign Trade

Policy Circular No 74(RE-08)/2004-2009

26th March, 2009

To,

1. All Development Commissioners
2. All Commissioners of Customs;
3. EPCES.

Sub : Guidelines for import of Marble by EOUs.

DTA sale of marble by EOUs at concessional rate of duties as well as full duties under FTP paras 6.8(a) and para 6.8(h) respectively, are not allowed. It has also been decided by Board of Approval that EOUs can not do DTA sale of marble under para 6.9(b) of FTP.

2 Thus, EOUs have no route available for DTA sale of marble. It has been pointed out by Association of marble exporters / importers that in spite of provisions as mentioned above, clandestine DTA sale of imported marble from EOUs still takes place.

3. The matter has been considered. In order to ensure that no clandestine DTA sale of imported marble is done by EOUs, it has been decided that EOUs must mention quality of marble i.e. colour, type and name etc. in the relevant documents to be submitted at the time of both import as well as export of marble.

This issues with the approval of Director General of Foreign Trade.

(Sanjay Rastogi)
Export Commissioner